

ID No. 4608/18
FIR No. 648/17
PS: Nihal Vihar
State Vs. Sarfraj
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Rakesh Tanwar, Ld. Counsel for the accused.

Heard on the application for cancellation of NBWs.

In view of the facts stated in the application for cancellation of NBWs issued against the accused stands cancelled with strict warning to be careful in future.

Issue court notice to the complainant to explore the possibility of compromise.

Put up for appearance of the complainant and for further proceedings on 18.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 2496/20
FIR No.175/18
PS: Maya Puri
State Vs.Naresh Vermani
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

I take cognizance of the offence.

Issue summons to accused as well as his surety through IO for the NDOH.

IO shall remain present in case of non-execution of process.

Put up for appearance of accused and for further proceedings on 05.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 2388/20
FIR No. 82/20
PS: Maya Puri
State Vs. Rohan
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the IO concerned to place on record the status of sanction u/s 39 of Arms Act for the NDOH.

Put up for further proceedings on 22.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

ID No.2502/20
FIR No. 185/19
PS: Nihal Vihar
State Vs. Indra Devi
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

I take cognizance of the offence.

Issue summons to accused as well as his surety through IO for the NDOH.

IO shall remain present in case of non-execution of process.

Put up for appearance of accused and for further proceedings on 05.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No.2388/20
FIR No.176/20
PS: Nihal Vihar
State Vs. Jitender Sharma
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Accused Jitender present physically in the court.

Remaining accused persons are stated to be in JC.

Let, copy of chargesheet be supplied to the accused Jitender against acknowledgment.

Let, copy of chargesheet be supplied to the remaining accused persons through jail dak.

Put up for scrutiny of documents and committal proceedings on 25.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

FIR No.848/20
PS Nihal Vihar
State Vs. Himanshu

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

02.09.2020

Present: Ld. APP for the State present through VC.
Ms. Suman Tanwar, Ld. Counsel the applicant/accused
through VC.
Clarifications requires from IO as complete facts are not
stated in the reply to the bail application.IO be summoned
for NDOH.
Put up for further proceedings on 03.09.2020.


(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No.7750 /20
PS Nihal Vihar
State Vs. Shiv Kant Tiwari

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

02.09.2020

Present: Ld. APP for the State present through VC.
Sh. Gaurav Sigal, Id. Counsel for the applicant through VC.
AR not present
At request, Put up for further proceedings on 03.09.2020.


(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No.848/20
PS Nihal Vihar
State Vs. Himanshu

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>)

02.09.2020

Present: Ld. APP for the State present through VC.
Ms. Suman Tanwar, Ld. Counsel the applicant/accused
through VC.
Clarifications requires from IO as complete facts are not
stated in the reply. IO be summoned for NDOH.
Put up for further proceedings on 03.09.2020.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No.656/20
PS Nihal Vihar
State Vs. Vinay @ Rajesh

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

02.09.2020

Present: Ld. APP for the State present through VC.

Heard on the application for conducting TIP proceedings of the accused Vinay @ Rajesh.

As per the report of IO, accused is neither arrested nor wanted in the present case. Since the accused has yet not been arrested in the present case, question of TIP proceedings does not arise.

Accordingly, present application stands dismissed.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

DD No. 31A
State Vs. Bittu @ Raj Kumar
PS: Maya Puri
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State


Sh. K.K. Singh, Ld. LAC for the applicant/accused Bittu @ Raj Kumar.

Arguments heard on the bail application moved on behalf of the applicant/accused Bittu @ Raj Kumar. It is stated that the accused is falsely implicated in the present case.

Bail application is not opposed by Ld. APP for the State.

Since the custody of accused has already been handed over to IO in case of E-FIR No. 009556/20, PS Tilak Nagar and Kalandra in the present DD No. 31A has already been disposed of, the accused can not be deemed to be arrested in case of PS Maya Puri. Accordingly, the present application stands disposed of.

Copy of this order be supplied to Ld. LAC for the applicant accused Bittu @ Raj Kumar.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

FIR No. 695/20
PS Nihal Vihar
State Vs. Madhav Solanki
U/s 25/54/59 Arms Act
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX)

MEETING URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State.
Sh. M. P. Sinha, Ld. Counsel for the applicant/accused through VC.
Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Madhav Solanki . It is also submitted that the IO has also secured dismissal order on bail in other cases on the basis of false information furnished in reply to the bail application.

Bail application is strongly opposed by Ld. APP for the State.

Since the present chargesheet is filed beyond 60 days from the date of arrest of accused and investigation qua the accused is complete, no fruitful purpose shall be served by keeping the applicant/accused in JC. Accordingly, accused Madhav Solanki be released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

Application stands disposed of.

E-Copy of this order be supplied to Ld. Counsel for the applicant/ accused.

Order be uploaded on the website of Delhi District Courts.

(PANKAJ ARORA)

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**M.M-03
(West), THC, Delhi**

FIR No. 421/20
PS Mayapuri
State Vs. Rakesh
U/s 356/379/34 IPC
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX

MEETING URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State present through VC.
Sh. Shahid Ahmed, Ld. Counsel for the applicant/accused
through VC.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Rakesh. It is stated that the accused was falsely implicated in the present case.

Bail application is strongly opposed by Ld. APP for the State.

Since the alleged recovery has already been effected and the complainant has failed to identify the accused during TIP proceedings, no fruitful purpose shall be served by keeping the applicant/accused in JC. Accordingly, accused Rakesh be released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

Application stands disposed of.

Order be uploaded on the website of Delhi District Courts.

(PANKAJ ARORA)
(West), THC, Delhi

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M.M-03

FIR No.399/20
PS Mayapuri
State Vs. Amit
U/s 25/54/59 IPC
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State present through VC.
Sh. K.K. Singh, Ld. LAC for the applicant/accused through VC.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Amit. It is stated that the accused was falsely implicated in the present case.

Bail application is strongly opposed by Ld. APP for the State.

Since the alleged recovery has already been effected, no fruitful purpose shall be served by keeping the applicant/accused in JC. Accordingly, accused Amit be released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

Application stands disposed of.

Order be uploaded on the website of Delhi District Courts.

(PANKAJ ARORA)
(West), THC, Delhi

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M.M-03

FIR No. 279/19
State Vs. Deepak Kumar @ Mental
U/s 392/411/34 of IPC
PS: Nihal Vihar
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State
Sh. K.K. Singh, Ld. LAC for the applicant/accused Deepka Kumar @ Mental.

Arguments heard on the bail application moved on behalf of the applicant/accused Deepak Kumar @ Mental. It is stated that the accused is falsely implicated in the present case. It is submitted that that the accused is in JC since 23.04.2020. The remaining co-accused persons have already been released on bail.

Bail application is opposed by Ld. APP for the State.

As the investigation "qua" the accused is complete and the remaining co-accused persons have already been released on bail, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Deepak Kumar @ Mental is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Deepak Kumar @ Mental upon acceptance of personal bond. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. LAC for the applicant accused Deepak Kumar @ Mental.

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(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

FIR No. 15381/20
State Vs. Mohd. Habibur Rahman
U/s 379 of IPC
PS: Maya Puri
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State
Sh. Mohd. Imran, Ld. Counsel for the applicant/accused Mohd.
Habibur Rahman.

Arguments heard on the bail application moved on behalf of the applicant/accused Mohd. Habibur Rahman. It is stated that the accused is falsely implicated in the present case. It is submitted that the accused has suffered incarceration in JC for about 36 days.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Mohd. Habibur Rehman is hereby released on bail on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount..

Copy of this order be supplied to Ld. Counsel for the applicant accused Mohd. Habibur Rahman.

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Date: 2020.09.02
17:11:36 +05'30' MM-03(West)/THC/Delhi
02.09.2020

FIR No.142/10
State Vs. Madan Bahadur
FIR No. 142/10
PS: Maya Puri
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused *Madan Bahadur*.

Arguments heard on the bail application moved on behalf of the applicant/accused *Madan Bahadur*. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

The accused was rearrested in the present case as he was declared absconder. Since the accused has already been suffered incarceration in JC for about 5 & 1/2 months, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused *Madan Bahadur* is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused *Madan Bahadur* upon acceptance of personal bond. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. LAC for the applicant accused *Madan Bahadur*.

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Date:

2020.09.02

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MM-03(West)/THC/Delhi

02.09.2020

CC No. 8600/16
Harmeet Singh Vs. Pardeep Kumar
PS: Ranhola
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Sanjeet Vashishth, Ld. Counsel for the complainant.

Submissions heard.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 70444/16
FIR No. 154/14
PS: Nihal Vihar
State Vs. Jitender
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for
NDOH.

Put up for appearance of the accused and further
proceedings on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 7456/18
FIR No. 203/18
PS: Nihal Vihar
State Vs. Alam
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the process server HC Pradeep for NDOH.

Issue court notice to the accused as well as to his surety for NDOH.

Put up for appearance of the accused and further proceedings on 18.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 7512/18
FIR No. 67/17
PS: Nihal Vihar
State Vs.Amit
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. S.K. Singh, Ld. Counsel for the accused.

Issue summons to the IO concerned to file the re-
investigation report for NDOH.

Put up for further proceedings on 22.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 7544/18
FIR No. 000374/18
PS: Nihal Vihar
State Vs. Nitin @ Bauna
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Sunny Garg, Ld. LAC for the accused.

Process not received back.

Issue court notice to the SHO concerned to appear in
person and furnish the explanation in this regard for NDOH.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 10.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 7676/19
FIR No.806/18
PS: Nihal Vihar
State Vs.Deepak Singh Etc.
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 18.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 9865/19
FIR No.243/19
PS: Nihal Vihar
State Vs.Ram Bhajan
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 22.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 107171/19
FIR No. 025/19
PS: Nihal Vihar
State Vs. Vinod
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 10172/19
FIR No.606/18
PS: Nihal Vihar
State Vs.Sunil
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 18.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 868/20
Jai Singh Vs. Anil Kumar Jain
PS: Nihal Vihar
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Pramod Pandey, Ld. Counsel for the complainant.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 23.9.2020.

The present case be listed in the category of urgent cases.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 2498/20
FIR No. 78/20
PS: Nihal Vihar
State Vs. Arun Kumar @ Shanty
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Sanjeev Kumar, Ld. Counsel for the accused Mohit.

Accused Gurmeet Singh in person through VC.

Copy of the charge sheet not sent by the Ahlmad. The Ahlmad is warned to be careful in future.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 18.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 2524/20
FIR No.661/20
PS: Nihal Vihar
State Vs.Shyam
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Copy of the charge sheet not sent by the AhImad. The AhImad is warned to be careful in future.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 18.09.2020.


(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 3043/17
FIR No. 269/17
PS: Nihal Vihar
State Vs. Amrish Mehra
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

DVR received on the Court's E-mail ID. As per the DVR, the accused Amrish Mehra had expired on 16.02.2020. Accordingly, proceeding against the accused Amrish Mehra stands abated.

The surety of the accused stands discharged. Original documents, if any, be released to the surety against the acknowledgment.

File be consigned to the record room after due compliance.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 5108/18
FIR No. 995/17
PS: Nihal Vihar
State Vs. Mukesh Mittal
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Ravinder Singh, Ld. Counsel, for the accused.

Clarification from the IO is pending.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 339/19
FIR No. 577/18
PS: Nihal Vihar
State Vs. Chetan
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue production warrant of the accused for NDOH.

Put up for further proceedings on 21.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 1915/20
FIR No. 62/20
PS: Nihal Vihar
State Vs.Sachin @ Sudama
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s).

Report not received from the Jail Superintendent
concerned.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 08.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 63213/16
FIR No. 42/12
PS: Maya Puri
State Vs. Tahir Ali
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 21.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 69119/16
FIR No. 81/10
PS: Nihal Vihar
State Vs. Rajender Kaur @ Rani
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No.62287/16
FIR No.106/10
PS: Nihal Vihar
State Vs.Rakesh Kumar
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.11.2020.


(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 64095/16
FIR No. 65/19
PS: Nihal Vihar
State Vs. Rajender
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 05.11.2020.

**(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020**

ID No. 61341/16
FIR No. 38/14
PS: Maya Puri
State Vs. Manoj Kumar
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused alongwith Id. Counsel Sh. Shobhit Chaudhary
present through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 74386/16/16
FIR No. 161/16
PS: Maya Puri
State Vs. Manoj
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020**

ID No. 74563/16
FIR No. 811/15
PS: Nihal Vihar
State Vs. Braham Prakash
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

CC No. 22793/16
FIR No. Somvati Vs. Jasbir Singh Etc.
PS: Nihal Vihar
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for CE on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No.54/16
FIR No. 301/16
PS:Maya Puri
State Vs.Vikash @ Vicky
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 2046/17
FIR No.135/16
PS: Nihal Vihar
State Vs.Raju
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 3400/17
FIR No. 212/14
PS: Nihal Vihar
State Vs. Naresh
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. A. D. Malik, Id. Counsel for the accused person.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 5734/17
FIR No.284/16
PS: Maya Puri
State Vs. Laxmi @ Kocha
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Jitender Tanwar, Id. Counsel for the accused person.

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 1117/18
FIR No. 715/17
PS: Nihal Vihar
State Vs. Nadeem @ Bheem
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 3850/19
FIR No.0388/18
PS: Nihal Vihar
State Vs.Murti Devi
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High
Court of Delhi, evidence cannot be recorded in the present
case.

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 18.11.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 1909/20
FIR No. 41380/18
PS: Nihal Vihar
State Vs. Rakesh Kumar
02.09.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL

<https://delhidistricts.webex.com/join/mm03west>)

Statement of the complainant Sh. Naveen Kr. Ahuja, S/o Sh. Prem Chand Ahuja, R/o E-3/282, Shiv Ram Park, Nangloi, Delhi.

ON SA.

I am the complainant in the present case. I have amicably settled the matter with the accused. I do not wish to take any compensation amount from the side of the accused. I may kindly be permitted to compound the present case with the accused. I am making the statement without any fear or coercion or undue influence.

PRO & AC.



Naveen Kr. Ahuja

- 8010730111

PANKAJ
ARORA

Digitally signed
by PANKAJ

ARORA

Date: 2020.09.02

15:57:19 +05'30'

(Pankaj Arora)
MM-03(West)/THC/Delhi

02.09.2020



भारत सरकार
GOVERNMENT OF INDIA



नवीन कुमार आहुजा
Naveen Kumar Ahuja
जन्म तिथि / DOB : 04/01/1989
पुरुष / MALE



2222 3550 6106

आधार - आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता:

S/O: प्रेम चंद, ई-3/282 ए, शिव
राम पार्क, नांगलोई, निकोठी, पश्चिम
दिल्ली, दिल्ली, 110041

Address:

S/O: Prem Chand, E-3/282 A,
SHIV RAM PARK, NANGLOI,
Nikothi, West Delhi, Delhi,
110041



1967

1800 300 1947



help@uidai.gov.in

WWW

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P.O. Box No 1947,
Bengaluru-560 001

FIR No. 0291/17
PS: Maya Puri
State Vs. Rahul
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of letter no.
249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Krishan Kant Garg present physically in court.

Accused is also present physically in court.

As agreed, payment of Rs 10, 000 made to the complainant.

The complainant has prayed for compounding of the present case.

Separate statement of the complainant has been recorded to this effect.

The reader is directed to send a scanned copy thereof to the undersigned
by 12.30 p.m.

PANKAJ Digitally signed by
PANKAJ ARORA
Date: 2020.09.02
15:58:12 +05'30'
ARORA (PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

At 3.00 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant received. This
court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put consideration before Lok Adalat which is
scheduled to be held in the month of September.

The case property be released to the rightful owner. Copy of this order be
supplied to the complainant dasti.

PANKAJ Digitally signed by
PANKAJ ARORA
Date: 2020.09.02
15:58:34 +05'30'
ARORA (PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

ID No. 1909/20
FIR No. 41380/18
PS: Nihal Vihar
State Vs. Rakesh Kumar
02.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL
<https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of letter
no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Complainant Sh. Naveen Kr. Ahuja in through VC.

None for the accused person(s).

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to stenographer on his mobile phone through Whatsapp by 12.00 p.m.

PANKAJ Digitally signed
by PANKAJ
ARORA
ARORA Date: 2020.09.02
15:59:04 +05'30'
(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

At 12.15 p.m.

Present: Ld. APP for the State.

None.

Scanned signed copy of the statement of the complainant and copy of ID received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put consideration before Lok Adalat which is scheduled to be held in the month of September.

PANKAJ Digitally signed
by PANKAJ
ARORA
ARORA Date: 2020.09.02
15:59:25 +05'30'
(PankajArora)
MM-03(West)/THC/Delhi
02.09.2020

FIR No. 291/17
PS: MAYAPURI

Statement of the KRISHNA KANT GARG S/O, D/O, W/O SHYAM SUNDER
R/o VIII- NAGLA GOVERDHAN POST-NAGLA BARI Akaran (AGRA)
ON SA.

I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely RAHUL S/O Raj Kirmal. and received the payment of Rs. 10,000/- from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.

K.K. Garg

PANKAJ
ARORA

Digitally signed

by PANKAJ

ARORA

Date: 2020.09.02

16:06:50

(Pankaj Arora)

MM-03/West/THC/Delhi